

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6372
ANSWERED ON:06.05.2013
FIXATION OF MINIMUM PENSION
Gaddigoudar Shri P.C.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether pension is to be fixed as per Employees Pension Scheme (EPS)-95;
- (b) whether two separate minimum pensions should also be fixed in respect of past services with respect to Family Pension Scheme (FPS) and present services under EPS-95;
- (c) if so, the details in this regard;
- (d) whether the above provisions have been implemented; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) Yes, Madam. The Pension of member pensioners of Employees' Pension Scheme (EPS)-95 is fixed as per the provisions of that Scheme.
- (b) No, Madam.
- (c) & (d) Do not arise in view of reply to part (b) of the Question.
- (e) Minimum pension is applied only for existing members i.e. those who were the members of the Employees' Family Pension Scheme, 1971 when the Employees' Pension Scheme, 1995 was introduced. Accordingly, first of all formula pension is calculated based on pensionable service and pensionable salary, subject to a minimum as provided in Employees' Pension Scheme, 1995. Thereafter, the past service benefit is added for service prior to 16-11-1995. Finally, the aggregate pension so arrived i.e. Formula pension + Past Service benefit is subject to a minimum as provided in the Employees' Pension Scheme, 1995.